

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 123/TL/2023

- Subject : Application under Sections 14,15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking Transmission Licence for Kallam Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism.
- Date of Hearing : **26.7.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Kallam Transmission Limited (KTL).
- Respondents : Central Transmission Utility of India Limited (CTUIL) & others.
- Parties Present : Ms. Aparajita Upadhyay, Advocate, KTL
Shri Saurav Jha, KTL
Shri Ajay Kumar, CTUIL
Shri Sidhartha Sharma, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the grant of a transmission licence for the implementation of the transmission project "Augmentation of Transformation Capacity at Kallam PS by 2x500 MVA, 400/20 kV ICTs (3rd and 4th) along with 220 kV bays for RE interconnection" ('the Project') under the Regulated Tariff Mechanism (RTM). The learned counsel for the Petitioner further submitted that the Petitioner has already submitted the information called for vide Record of Proceedings for the hearing dated 20.6.2023. He added that the Petitioner has also filed an amended Petition (including a revised memo of parties by impleading the beneficiaries of the Western Region) for inclusion of the additional element(s) as assigned to it by CTUIL.

2. After hearing the learned counsel for the Petitioner, the Commission orders as under:

- (a) Issue notice to the Respondents;
- (b) The Petitioner to serve copy of the amended Petition on the Respondents immediately, if not already served . Respondents may file their

replies within two weeks with an advance copy to the Petitioner who may file its rejoinder, if any, within two weeks thereafter; and

(c) The CTUIL to submit on an affidavit within two weeks its recommendation for the grant of a transmission licence to the Petitioner company in terms of Section 15 (4) of the Electricity Act, 2003 for implementation of an additional element i.e. 400 kV line bay at Kallam PS for the inter-connection of Torrent Solar Power Private Limited (TSPPL) awarded vide CTUIL's OM dated 8.6.2023.

3. The Petition shall be listed for hearing on 8.9.2023.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)